

**Central Administrative Tribunal
Principal Bench, New Delhi
OA No. 3609/2018
M.A. No. 4016/2018**

New Delhi this the 24th September, 2018

Hon'ble Sh. Pradeep Kumar, Member (A)

Sh. Neeraj Kumar
Age-27 Years
Group 'D' Appointment
S/o Late Sh. Subhash Chand
R/o H.No. 149, Gali No.2B,
Swatantra Nagar, Narela, Delhi-4 ... Applicant

(By Advocate : Sh. Raj Kumar Chandiwal with Sh. Sushil Jayant)

Versus

1. The Ministry of Health and Family Welfare,
Through the Secretary,
Nirman Bhawan, New Delhi.
 2. Union of India
Through its Chief Secretary,
Govt. of India, Central Secretariat
North Block, New Delhi.Respondents

(By Advocate : Sh. Ravinder Kumar Sharma)

ORDER (ORAL)

O.A. No. 3609/2018

Learned counsel for the applicant mentioned that the instant case is that the father of the applicant was working with Ministry of Health and Family Welfare and he unfortunately expired while in service. The applicant has received a letter Dt. 08.08.2015 seeking certain documents for consideration of compassionate appointment. The same was submitted by him vide letter dated

26.08.2015. However, till date he has not received any communication from the respondents and that is the grievance.

2. The present OA is disposed off at admission stage itself, without going into the merits of the same, with a direction to the respondents to pass a reasoned and speaking order within a time period of 8 weeks from the receipt of a certified copy of this order. If as a result, thereof, the applicant's case is found fit for such an appointment, he will be issued necessary consequential benefits, within a further period of 8 weeks.

No costs.

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This MA has been filed for condonation of delay. It is allowed.

**(Pradeep Kumar)
Member (A)**

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